

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 512
(TO BE ANSWERED ON 27.04.2016)

VIGILANCE CASES

512. SHRI NANA PATOLE:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) has conducted a study of vigilance cases during the last three years;
- (b) if so, the details and the outcome thereof;
- (c) whether disciplinary proceedings in a large number of cases took as much as 10 to 20 years;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the steps taken by the CVC to reduce delays and improve service delivery?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (d): The Central Vigilance Commission (CVC) had constituted a committee on 17.06.2015 to conduct a study of the existing pattern of prolonged Disciplinary Proceedings and suggestions for Remedial Action. The committee conducted the study based on samples of disciplinary cases as advised by the CVC, to find out the delays in various stages of disciplinary cases. The committee identified following stages where delay takes place:-

1. Delay in Detection
2. Delay in Investigation & Report for First Stage Advice (FSA)
3. Delay in First Stage Advice from CVC.
4. Delay in implementation of FSA
5. Delay in appointment of Inquiry Officer (IO)
6. Delay in submission of IO Report
7. Delay in sending proposal- Second Stage Advice (SSA)
8. Delay in SSA
9. Delay in issue of orders
10. Delay in intimation to CVC

The Committee concluded that on an average, it takes about 8 years for finalizing a major vigilance case from the date of occurrence of irregularity. The committee also noted that detection of irregularity takes on an average more than 2 years and its investigation also takes on an average more than 2 years i.e. a total period of more than 4 years, which is a significant portion (50%) of the entire delay period.

Contd....2/-

(e): The Commission has in pursuance of the report, reviewed the position with each Department and Public Sector Undertakings (PSUs) case-wise and sensitized the concerned organisations on the need to finalize these cases expeditiously. In a few cases of inordinate delays the Commission advised them to fix responsibility of the officer concerned (Inquiry Officer) and to take action against them also. The Commission has also taken up with the individual Chief Vigilance Officers (CVOs) of the Ministries / Departments / Organisations concerned on the need for expeditious finalisation of disciplinary proceedings. All the CVOs are being sent SMSs and E-mail alerts on the pendency with the respective organisations so that the pending disciplinary cases are completed expeditiously.
